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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn.No.OA 947/1992

Date of decision: 29.04.1993

Shri Achhey Ram

Applicant

Versus

Union of India & Others

... Respondents

For the Applicant

.. Shri Sanjiv Madan, Counsel

For the Respondents

... None.

**CORAM:**

**THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN  
THE HON'BLE MR. S.R. ADIGE, ADMINISTRATIVE MEMBER**

1. To be referred to the Reporters or not?

**JUDGMENT (ORAL)**  
**(of the Bench delivered by Hon'ble Mr.  
Justice S.K. Dhaon, Vice-Chairman(J))**

On 07.04.1992, the respondents were granted 4 weeks time to file a reply. On 22.05.92 they were again granted a further time of 6 weeks to file a reply. On 25.09.1992 they were again granted time for 4 weeks to file a reply. On 30.12.1992 they were again granted time of 4 weeks to file a reply. On 16.03.1993 they were granted 4 weeks time to file a reply as a last opportunity. No reply has been filed. No one is present on behalf of the respondents. We are not inclined to grant any further time to the respondents and we are proposing to dispose of this matter finally.

2. In the absence of any counter-affidavit, the

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averments made in the application are accepted to be correct. The material averments are these.

3. The petitioner was engaged as a casual labourer with the respondents on 15.04.1978 and he continued with them till 11.02.1988 intermittently. Respondents No.3 without affording any opportunity of hearing to the petitioner, discharged him from service on the ground that he had submitted a false labour card. No order has been passed.

4. The authority concerned should have given an opportunity of hearing to the petitioner even before passing the alleged oral order of discharge from service. The petitioner shall now approach the relevant authority with ~~the~~ representation who will give him an opportunity of hearing and, also, if he likes, to produce any material in support of his case. Thereafter, the officer will concerned pass a speaking order. The authority shall pass a final order within a period of 3 months from the date of presentation of a certified copy of this order by the petitioner to him.

5. With these directions this application is disposed of finally but without any order as to costs.

*Adige*  
(S.R. ADIGE)  
MEMBER (A)

29.04.1993

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(S.K. DHAON)  
VICE CHAIRMAN  
29.04.1993